

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42513 of 2014

(Arising out of Order-in-Appeal No.226/2014 (M-III)(ST) dt.23.09.2014 passed by Commissioner of Central Excise & Service Tax (Appeals), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai - 600 034)

M/s.Sri Lakshmi Container Concepts

Lakshmi Industrial Area, Next Uma Maheswari Mills Ltd
SIDCO Phase-I, Hosur - 635 126

Appellant

Vs

Commissioner of Central Excise

Chennai III Commissionerate
126/1, Mahatma Gandhi Road, Nungambakkam, Chennai - 600 034

Respondent

APPEARANCE:

For the Appellant : Sh.N.Prasad , Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020

DATE OF DECISION :29.10.2020

FINAL ORDER No. 41179/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge

certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr